SHRI BHAGWAT JHA AZAD: I think the hon. Member knows thai there are autonomous bodies in this country wheie the Ministers are Chairmen. He should consult the rules and then speak.

MR. CHAIRMAN: Next item.

THE PRESS AND REGISTRATIONOF BOOKS (AMENDMENT) BILL, 1967—continued.

[THB DEPUTY CHAIRMAN in the Chair. 1

SHRI A. D. MANI (Madhya Pradesh) : Madam Deputy Chairman, when the House adjourned yesterday, I had started making a reference to the office of the Press Registrar. I am now taking this opportunity to make a few observations on the need or otherwise of continuing the office of the Press Registrar. I would like to draw the attention of the Minister to page 397 of the Report of the Pres* Commission. In paragraph 1040, on page 397, .he Press Commission observes as follows: —

"We consider that the whole adminis+ration of the Press and Registration of Books Act requires to be overhauled. In the course of our work we found that, apart from the differences in practice in different States, there is a general laxity in the checking of the filing and the registration of books and periodicals. It has been a matter of great difficulty to us to get the files of copies for scrutiny of the . ntents and even to verify whether & paper is currently published or not."

Then it goes on to say: —

"It should be the 'business of the registrar to have a complete register of all the newspapers and periodicals, news agencies and advertising agencies in the State. It should be made obligatory on them to register themselves under the Act and if they fail to do so, they should be ineligible to carry o*. the business."

Further it says: —

"The declarations to be made by them should include a statement on the lines indicated in Appendix XXIII of the capita! structure and the staff proposed to be employed in the venture and the Registrar should have authority to call for any additional factual information."

Madam it will be seen from this paragraph that what the Press Commission had in mind when it suggested the creation of the office of the Presa Registrar was to have a bureau of statistics about the press in India. We never imagined at that time that the Press Registrar would come to be clothed with powers which we never wanted him to exercise at that time. At present, the Press Registrar is a person who determines the newsprint quota of newspapers. With due respect to the hon. Minister of Information and Broadcasting, and the Prime Minister, anybody may say that the managers or editors of newspapers are not afraid of them- But they are afraid of the Press Registrar, because he is the man who determines whether a newspaper in going to have twenty tonnes more or twenty tonnes less. I would suggest that the hon. Minister of Information and Broadcasting make an in *cognito* visit to Udyog Bhavan and find for himself the queue of newspaper magnates standing in line to have a *darshan* of the Press Registrar.

Madam, I would like to mention here that in Brazil, some years ago, the right of a State to control the distribution of newsprint was used by the State concerned to extinguish a newspaper. At present we have a broad-minded Government but we do not know what future is in store for this country. For examnle, if a Government comes into existence which is not sworn to democratic values, it may well happen that the office of the Press Registrar will be misused to

strangle newspapers. Even as it is, there are a large number of complaints made against the office of the Press Registrar that there is some element of discrimination in the distribution of newsprint. Secondly, the Press Registrar also maintains the circulation record of newspapers. Some of the circulation figures quoted in the report of the Press Registrar are fanciful, because the Press Registrar does not have the staff with him to check up the accuracy of the rircuia-tion claims of newspapers. We in the Press Commission never expected at that time that the Press Registrar would become the Audit Bureau of Circulation for the Government of India and would certify the figures of circulation on the basis of the figures supplied by newspapers. Regarding the accuracy or otherwise of the circulation figures, the press should set up its own organisations as the big newspapers have done in the Audit Bureau of Circulation which is functioning in Bombay and which has a large number of members on its rolls and which checks the circulation figures claimed by those newspaper member*.

Madam, the Press Registrar has also, as a result of administrative practices, been vested with the power to enter the office of a newspaper at any time of the day and night to check up the circulation claims of newspapers. I quite concede that a number of false circulation claims have been exposed as a result of the scrutiny made by the Press Registrar. 1 have nothing personal at all against the incumbent of the office of the Press Registrar; I am only talking about the institution of the Press Registrar, which goes far beyond anything that the Press Commission had recommended.

Madam, if you come back to the Bill, the Bill wants the Press Registrar to maintain statistics of declarations by newspapers. I would advise the Minister of Information and Broadcasting to divest the Press Registrar of all those functions which have been added on to him and salt him to confine himself to the work of maintaining statistics of newspapers in the country. Even as it is, in spite of the creation of the office of Press Registrar, as I found when I went on tour for inquiry as a member of the Small Newspapers Inquiry Committee, the States are not maintaining up-to-date statistics of newspapers. Th« Press Registrar has to depend on the information supplied by the State Governments. There are no branch offices of the office of Press Registrar in the various State capitals. So, naturally, the Press Registrar has to function as the reservoir of information given to him by[1] the State GOT-ernmenti.

Madam, the Press Registrar should confine himself only to the work of tnaintaing statistics, and I am appalled at the idea that the Information Ministry should have such an omnibus control over the press in the form of the Press Registrar. We are having a democratic Government and I would suggest that all those powers that have been given to the Press Registrar should be transferred to the Ministry of Commerce, so that my hon. friend, Mr. Shah, need not bother himself about the distribution of newsprint and so on. I further feel that we have come to a stage in the development of democracy when newsprint should be freely made available to newspapers, because the amount of money that we are spending on newsprint is not large. We are spending nearly 1| crore of rupees on the Administrative Reforms Commission, and we are spending lakhs of rupees on the various committees appointed by the Government of India. So one or two crores more spent on the distribution of newsprint is not going to endanger the financial stability of the Government of India. This is my suggestion. In any case, I do not want the office of Press Registrar to be vested with "11 these powers because they, are liable to be misused, and that will brinf

[Shri A. D- Mani-j

Government of India in the matter of distribution of newsprint.

1 hope, Madam, that as a result of •the Bill which is now before the House we would have a vigilant press which will come into existence in •the State of Kashmir. Perhaps Members of the House are not aware of the fact that the few newspapers or journals published by the supporters •of Sheikh Abdullah get the widest circulation in the State if the circulation of a newspaper propounding a certain point of view is taken as an indication of the support of the public of Kashmir, but this indication is very ominous from our point of view to the people of Kashmir, because they do not have the facilities to try and utilise all means at their disposal to put through their other points of view even by bringing out wall newspapers, as I said yesterday.

I hope that the Minister of Information and Broadcasting would also persuade the Government of Kashmir to come within the ambit of advice of the Government of India in regard to the regulations and restrictions which they may impose on the press. As far as Kashmir is concerned, at present the State Government takes all decisions, but we find that some decisions are arbitrary, and some unnecessary restraints have been placed on the freedom of opinion in Kashmir. I feel that in the interests of India, in the interests of the unity of India, the State of Jammu and Kashmir should accept the advice of the Goverttn ent of India.

With ihese words, Madam, I support this Bill, and I hope that as a result of this Bill more newspapers would come into existence to serve the people of Jammu and Kashmir.

SHRI MULKA GOVINDA REDDY (Mysore): Madam Deputy Chairman, I was not satisfied with the plea made by the Minister yesterday that because <of some administrative difficulties this Act was not enforced in Jammu and Kashmir. Now, before the Government of India notified 1st of November, 1965, as the date on which this Act came into force in Jammu i and Kashmir, they must have had consultations with the Jammu and Kashmir Government, and when the Jammu and Kashmir Government now pleads that they could not enforce this Act because of certain difficulties, it shows the utter incompetence of the Kashmir Government. This is a very important piece of legislation that has been now made applicable to the Jammu and Kashmir State. It is time that all laws passed by Parliament are made applicable to Jammu and Kashmir automatically without any special power being taken not to apply those laws to the State of Jammu and Kashmir, and the proper integration of Jammu and Kashmir into the Indian Union, as any other State in India, should once and for all be decided upon. The case of Kashmir should not be left hanging for the international authorities t° play with the status of Kashmir.

Madam Deputy Chairman, the press in Jammu and Kashmir, we know, has not been properly developed. So, proper facilities must be afforded to the persons who want to start news-j papers, journals, etc.

With regard to allocation of newsprint, I do not agree with Mr. Mani when he says that the Registrar of Newspapers should be divested of this authority, and it is because he is the person who knows how many copies of any particular journal or newspaper are being circulated by a particular newspaper, and he is the proper authority to assess the quantity, of newsprint jre|quir)ed for any newspaper. The Commerce Ministry comes into the picture for enforcing the allotment made by the Registrar of Newspapers. I agree with Mr. Mani that the Government of India should not hesitate to spend more money to import newsprint.

The newsprint that is now available is again being sold in the black-market as the demand is more. So it is necessary, in order to have more newsprint for the newspapers, that the Government of India should spend more money for importing newsprint and particularly the small newspapers, weeklies and monthlies, should get preferential treatment in the matter of allotment of newsprint. I would like to add that there is some discrimination in the matter of advertisements that are given to small newspapers: and particularly the language newspapers. The authorities in Delhi, whenever a case is referred to them for giving advertisement, seek the opinion of the State Governments. In many cases, the State Government does not recommend giving of advertisements to any newspaper which is critical of the State Government's policies. This is a very old method of encouraging only those papers who blindly support the Government in power. The paper's merit should be decided on its own merit. Whether the paper that is now being published by any particular individual or association does conform to the standards laid down, whether it is a paper that should be read by ordinary people in this country or not, whether it publishes obscene matters, whether it caters to the needs of certain sections of the people or not—these are matters that can be judged by the Bureau itself instead of asking a State Government to make recommendations whether a particular paper or journal deserves advertisement or not. It is always the case with a State Government not to recommend papers or periodicals for such advertisement if those papers are critical of the State Government's policies.

I would like to bring to the notice of the Minister that one 'Vishala Karnataka', a Kannada daily in Hubli has a large circulation in the Mysore State and is one of the good newspapers in the Mysore State but just because it is critical of the Congress Government in Mysore, the State Government refuses to make any recommendation. When this question was raised here, the authorities concerned with the allotment of advertisement say that the present rules restrict them not to give advertisements to any paper which has not been recommended by the State Government. Whatever might be the reason for such rules at that time, they have no relevance now. I therefore ask the Minister to review the whole question and see that the promise that he made some time back that a fair proportion of the advertisements will be given to weeklies and language papers is kept up. Thank you.

شری اے - ایم - طارق (جموں اور کشمیر) : مہتم ڈپٹی چیرمین— میں اس بات کی تائید کرتا ہوں جو کل ملی صاحب نے اس ایوان میں رکھی -

جہاں تک اس بل کا تعلق ہے اس میں کوئی شک نہیں کہ قدرے دیر سے آیا ہے اس کو بہت پہلے آنا چاہیئے تھا - سرکار کو یہ بھی معلوم ہونا چاہیئے کہ ریاست جموں اور کشمیر میں کافی اچھے اخبار ہیں ، بہت سلجھے ہوئے اخبار ہیں ، کافی دیر سے چھپتے ہیں ، اردو کے اخبار ہیں ، انگریزی اخبار ہیں ، کچھ هندی کے اخبار بھی ہیں - وزیر صاحب کا وزیر ہونے کے علاوہ بھی کشمیر کے ساتھ بڑا سمبندھ رہا ہے کشمیر کے ساتھ بڑا تعلق رہا ہے وہ کشمیر کے حالات کو جانتے ہیں ایک وزیر سے زیادہ - ان کو یہ بھی معلوم ہے کہ کشمیر میں کن کن چیزوں

[شری اے - ایم - طارق]

کی کمی ہے جن کی وجہ سے ہم وہاں کے لوگوں کو صحیح طور پر یہ نہیں سمجھا سکے کہ سیکولرزم کے معنی کیا ہیں ، ملک کے حالات کیا ہیں - یہ سب چیزیں اچھے اخبار کے ذریعہ لوگوں تک پہنچائی جاتی ہیں اور اچھے اخبار کے لئے یہ بیحد ضروری ہے کہ اس اخبار کے لئے پریس اچھی ہو ، ریسورسیز اچھے ہوں - اپنے ملک میں جو ترقی ہو رہی ہے اس کی اطلاعات ان کے پاس پہنچ جائیں ، اچھے اچھے ان کے لکھنے والے ہوں ، ان کو دنیا کی خبریں مل جائیں ، کام کرنے والوں کی تنخواہ اچھی ہو - مجھے انتہائی افسوس ہے کہ اس سلسلہ میں کشمیر باقی ہندوستان سے بہت پیچھے ہے -

جہاں تک اچھے اخباروں کا تعلق ہے لکھنے والے بہت اچھے ہیں - وزیر صاحب بھی جانتے ہیں کہ کشمیر ہندوستان کا ایک دور دراز علاقہ ہے جہاں کبھی کبھی تار ٹیلیفون اور دوسرے وسائل دو دو تین تین مہینے تک کٹے رہتے ہیں - اس دفعہ ٹیلیفون کا سلسلہ ایک مہینے کے لئے کٹ گیا - کافی برف پڑنے کی وجہ سے ہوائی جہاز نہیں جاتے ہیں - دلی کے اخبار وہاں نہیں پہنچتے ہیں - وزیر صاحب نے خود بھی دیکھا ہوگا کہ جب جہاز کشمیر نہیں جاتا ہے تو جو لوگ کشمیر میں رہتے ہیں چاہے وہ ٹورسٹ ہوں یا کشمیر کے لوگ وہ سب سے پہلے اپنے ملک سے کٹ جاتے ہیں پھر تمام دنیا سے کٹ جاتے ہیں اور کئی کئی دن یہ پتہ نہیں لگتا ہے کہ ملک میں کیا ہو رہا ہے - لہذا میں ان سے درخواست کروں گا کہ جہاں تک اس ایکٹ کا تعلق ہے اس کا دوسرا پہلو یہ بھی ہونا چاہیئے کہ وہاں کے اخباروں کا معیار اونچا کریں ، ان کی چھپائی اچھی ہو ، ان کے پاس پوری اطلاعات پہونچیں ، کم نرخوں پر خبریں پہونچیں - جیسا کہ ایک آنریبل ممبر نے کہا اشتہارات کے ذریعہ سے بھی یہ کمی بہت حد تک دور ہو سکتی ہے - کشمیر کے بہت اچھے اچھے اخبارو ں کو مناسب وقت پر اشتہار نہیں مل پاتے ہیں اس کی وجہ یہ ہے کہ فیصلہ یہاں ہوتا ہے اور وہاں کے لوگ ہر وقت یہاں نہیں آ سکتے - مہینے دو مہینے تین مہینے میں آتے ہیں - لہذا ایک سروے کرنے کی ضرورت ہے - سروے کے ساتھ ساتھ یہ بھی ضروری ہے کہ ایسی جگہ پر جہاں ہم صرف اقتصادی جنگ نہیں لڑ رہے ہیں بلکہ سیاسی جنگ بھی لڑ رہے ہیں وہاں کے اخبار نویسوں کو اگر اور ملک کے مقابلے میں کچھ زیادہ رعایتیں دی جائیں تو ہمارے ملک کو بہت بڑا فائدہ ہوگا - کشمیر کے عوام کے لئے ہی نہیں

بلکہ تمام ملک کے عوام کے لئے ایک راستہ بنانا ہے جس میں اخبار بہ عہ اہم کام کو سکتے ہیں -

میں وزیر صاحب سے یہ درخواست کروں گا کہ وہ سب سے پہلے جموں اور کشمیر میں دو اچھی پریسیں قائم کریں جن میں ہندی کا بھی انتظام ہو ، انگریزی کا بھی انتظام ہو ، اردو کا بھی انتظام ہو ، بلاک بنانے کا بھی انتظام ہو تاکہ وہاں کے لوگ ملک کے صحیح حالات سے واقف ہوں - ان کے ساتھ ساتھ خبریں بھیجنے کے لئے ایجنسیاں قائم کریں - کچھ وقت کے لئے پی - آئی - بی - خود اس کام کو کر سکتی ہے - کیوں کہ کشمیر کے اخباروں کی اقتصادی زندگی ایسی اچھی نہیں ہے کہ وہ یہ سروسز خرید سکیں - چونکہ کشمیر کا معاملہ سیاسی طور پر ذرا نازک ہے مجھے امید ہے کہ اس ایوان کا ہر ایک ممبر وزیر صاحب کا اس معاملہ میں ساتھ دے گا اور بالکل کوئی نکتہ چینی نہیں کرے گا کہ وہاں کے اخباروں کو یہ کنسیشن کیوں دئے گئے - کشمیر ، مہاراشٹر ، گجرات ، پنجاب اور بنگال میں بڑا فرق ہے - وہاں اپنے بھی لوکل اخبارات ہیں اور دوسرے اخبار بھی وہاں پہونچتے ہیں - رسل و رسائل کبھی کٹ نہیں جاتے ہیں کوئی خاص سیاسی تقریر کرنے کی ضرورت نہیں ہے لہذا کشمیر کے حالات مد نظر رکھ کر حل کریں - کے - کے - شاہ صاحب بڑے ایکسپرٹ رہ چکے ہیں پنڈت جی کے زمانے میں ، سردار پٹیل کے زمانے میں ، پچھلے بیس سال سے کشمیر سے ان کا بڑا سمبندھ رہا ہے - میں انہیں یقین دلانا چاہتا ہوں کہ اگر وہ کشمیر کے معاملہ میں ایسا قدم اٹھائیں گے تو پارلیمنٹ کے تمام ممبر ان کا ساتھ دیں گے - اس میں گھبرانے کی کوئی ضرورت نہیں ہے - لہذا کشمیر میں اچھے پریس وہاں کے اخباروں کو اسپیشل کنسیشن اور نیوز ایجنسیوں کے ذریعہ ابھارنے کا موقعہ دیا جائے - ان الفاظ کے ساتھ میں اس کی تائید کرتا ہوں -

†श्री **ए० एम० तारिक** (जम्मू और काश्मीर) : मैडम डिप्टी चेयरमैन, मैं इस बात की ताईद करता हूं जो कल मणि साहब से इस एवान में रखी ।

जहां तक इस बिल का ताल्लुक है इस में कोई शक नहीं कि कदरे देर से आया है । इसको बहुत पहले आना चाहिए था । सरकार को यह भी मालूम होना चाहिए कि रियासत जम्मू और काश्मीर में काफी अच्छे अखबार हैं, बहुत सुलझे हुए अखबार हैं काफी देर से छपते हैं, उर्दू के अखबार हैं, अंग्रजी के अखबार हैं, कुछ हिन्दी के अखबार भी हैं । वजीर साहब का वजीर होने के अलावा भी काश्मीर के साथ बड़ा सम्बन्ध रहा है, काश्मीर के साथ बड़ा ताल्लुक रहा है; वह काश्मीर के हालात को जानते हैं एक वजीर से ज्यादा । उनको यह भी मालूम है कि काश्मीर में किन किन चीजों की कमी है जिन की वजह से हम

†[ ] Hindi transliteration.

[श्री ए० एम० तारिक]

वहां के लोगों को सही तौर पर यह नहीं समझा सके कि सेक्यूलरिज्म के मायने क्या हैं, मुल्क के हालात क्या हैं। यह सब चीजें अच्छे अखबार के जरिए लोगों तक पहुंचाई जाती हैं और अच्छे अखबार के लिए यह भी बेहद जरूरी है कि इस अखबार के लिए प्रेस अच्छी हों, रिसोर्सिज अच्छे हों, अपने मुल्क में जो तरक्की हो रही है उसके इत्तलाआत उन के पास पहुंच जाएं। अच्छे अच्छे उनके लिखने वाले हों, उनको दुनिया की खबरें मिल जाएं काम करने वालों की तनख्वाहें अच्छी हों। मुझे इन्तहाई अफसोस है कि इस सिलसिले में कश्मीर बाकी हिन्दुस्तान से बहुत पीछे है।

जहां तक अच्छे अखबारों का ताल्लुक है लिखने वाले बहुत अच्छे हैं। वजीर साहब भी जानते हैं कि काश्मीर हिन्दुस्तान का एक दूर-दराज इलाका है, जहां कभी कभी तार, टेलीफोन और दूसरे वसायल दो-दो तीन-तीन महीने तक कटे रहते हैं। इसी दफा टेलीफोन का सिलसिला एक महीने के लिए कट गया। काफी बर्फ पड़ने की वजह से हवाई जहाज नहीं जाते हैं। दिल्ली के अखबार वहां नहीं पहुंचते हैं। वजीर साहब ने खुद भी देखा होगा कि जब जहाज काश्मीर नहीं जाता है तो जो लोग काश्मीर में रहते हैं, चाहे वे टूरिस्ट हों या काश्मीर के लोग वे सब से पहले अपने मुल्क से कट जाते हैं। फिर तमाम दुनिया से कट जाते हैं और कई-कई दिन यह पता नहीं लगता है कि मुल्क में क्या हो रहा है। लिहाजा मैं उन से दरख्वास्त करूंगा कि जहां तक इस ऐक्ट का ताल्लुक है उसका दूसरा पहलू यह भी होना चाहिए कि वहां के अखबारों का मियार ऊंचा करें, उनकी छपाई अच्छी हो उनके पास पूरी इत्तलाआत पहुंचें, कम निरखों पर खबरें पहुंचें। जैसा कि एक आनरेबल मेम्बर ने कहा, इश्तहारात के जरिए से भी यह कमी बहुत हद तक दूर हो सकती है। काश्मीर के बहुत अच्छे-अच्छे अखबारों को मुनासिब वक्त पर इश्तिहार नहीं मिल पाते हैं उस की वजह यह है कि फैसला यहां होता है और वहां के लोग हर वक्त यहां नहीं आ सकते। महीने, दो महीने, तीन महीने में आते हैं। लिहाजा एक सर्वे करने की जरूरत है, सर्वे के साथ-साथ यह भी जरूरी है कि ऐसी जगह पर जहां हम सिर्फ इक्तसादी जंग नहीं लड़ रहे हैं बल्कि सियासी जंग भी लड़ रहे हैं वहां के अखबार नवीसों को अगर और मुल्क के मुकाबले में कुछ ज्यादा रियायतें दी जाएं तो हमारे मुल्क को बहुत बड़ा फायदा होगा। काश्मीर के अवाम के लिए ही नहीं बल्कि तमाम मुल्क के अवाम के लिए एक रास्ता बनाना है जिसमें अखबार बहुत अहम काम कर सकते हैं।

मैं वजीर साहब से यह दरख्वास्त करूंगा कि वह सब से पहले जम्मू और कश्मीर में दो अच्छी प्रेसें कायम करें, जिस में हिन्दी का भी इन्तजाम हो, अंग्रेजी का भी इन्तजाम हो, उर्दू का भी इन्तजाम हो, ब्लाक बनाने का भी इन्तजाम हो, ताकि वहां के लोग मुल्क के सही हालात से वाकिफ हों। उसके साथ-साथ, खबरें भेजने के लिए ऐजेंसियां कायम करें। कुछ वक्त के लिए पी० आई० बी० खुद इस काम को कर सकती है क्योंकि काश्मीर के अखबारों की इक्तसादी जिन्दगी ऐसी अच्छी नहीं है कि वे यह सर्विसिज खरीद सकें। चूंकि काश्मीर का मामला सियासी तौर पर जरा नाजुक है, मुझे उम्मीद है कि इस ऐवान का हर मेम्बर वजीर साहब का इस मामले में साथ देगा और बिल्कुल कोई नुक्ताचीनी नहीं करेगा कि वहां के अखबारों को यह कन्सेशन क्यों दिए गए। काश्मीर, महाराष्ट्र, गुजरात पंजाब और बंगाल में बड़ा फर्क है, वहां अपने भी लोकल अखबारात हैं और दूसरे अखबार भी वहां पहुंचते

हैं । रुसल व रसायल कभी कट नहीं जाते हैं, कोई खास सियासी तकरीर करने की जरूरत नहीं है, लिहाजा काश्मीर के हालात मद्दे-नजर रखकर हल करें । के० के० शाह साहब बड़े एक्सपर्ट रह चुके हैं पंडित जी के जमाने में, सरदार पटेल के जमाने में पिछले बीस साल से काश्मीर से उनका बड़ा सम्बन्ध रहा है—मैं उन्हें यकीन दिलाना चाहता हूं कि अगर वह काश्मीर के मामले में ऐसा कदम उठाएंगे तो पार्लियामेंट के तमाम मेम्बर उनका साथ देंगे । इस में घबराने की कोई जरूरत नहीं है लिहाजा काश्मीर में अच्छे प्रेस वहां के अखबारों को स्पेशल कन्सेशन और न्यूज एजेंसियों के जरिए उभारने का मौका दिया जाए । इन अलफाज के साथ मैं इस की ताईद करता हूं]

THE DEPUTY CHAIRMAN: Now il is time for lunch. The House stands adiourned till 2-30 P.M.

The House then adjourned for lunch at one of the clock.

Tbe House reassembled after lunch at half-past two of the clock, THE VICE-CHAIRMAN (SHRI AKBAR Au KHAN) in the Chair.

श्री निरंजन वर्मा (मध्य प्रदेश) : आदरणीय उपसभाध्यक्ष जी, सदन के सामने जो बिल प्रस्तुत किया गया है, मैं इसके लिये अपने मित्र श्री शाह की प्रशंसा नहीं करता । श्रीमान, इस प्रश्न को बड़ी गंभीरता से देखा जाना चाहिये । जम्मू और काश्मीर का मामला एक साधारण श्रेणी का मामला नहीं है । जम्मू और काश्मीर में और अनेक सीमावर्ती प्रान्तों में कई वर्षों से इस प्रकार की हलचलें चल रही हैं और वह हलचलें आजकल के प्रचारतंत्र में गलत प्रचार का एक बड़ा माध्यम हैं । इस समय के प्रचार युग में सबसे बड़ा जो प्रचार का माध्यम है वह समाचारपत्र हैं । अगर समाचार पत्रों पर अंकुश और पाबन्दी नहीं लगाई जायगी तो वह समाचार पत्र जो दिन-रात जहर उगलते रहते हैं उनके लिये इस बात की छूट नहीं देनी चाहिये कि वे और भी अधिक दिनों तक स्वतंत्र रह कर हिन्दुस्तान की सरकार, हिन्दुस्तान की एकता और अखंडता के विरुद्ध जहर उगलते रहें ।

जो यह बिल 1965 में लाया गया था, और पास हुआ, उसके अनुसार प्रेस रजिस्ट्रार जम्मू और काश्मीर के प्रसों के बारे में नियमन करते रहे, उनके लिये एक समय दिया गया था, मंत्रालय की तरफ से जो उद्देश्यों का वक्तव्य प्रकाशित किया गया है उसमें यह बताया गया है कि कुछ प्रशासकीय कठिनाइयों के कारण और समुचित समय के अभाव के कारण यह सम्भव नहीं हो सका कि इस बिल के अंतर्गत जो अवधि वहां पर दी जानी चाहिये थी, उस सीमा में और उस अवधि में सारे कार्यों का संकलन हो सके इस लिये और समय बढ़ाया जाय । ऐसा मालूम पड़ता है कि हमारे मंत्रालय ने कोई सबक नहीं सीखा । मैं मंत्रालय का ध्यान इस गंभीर प्रश्न की ओर आकर्षित करता हूं कि जम्मू और काश्मीर में इस समय हिन्दुस्तान के खिलाफ कितनी सख्ती के साथ हिन्दुस्तान की सरकार के विरोध में षड़यंत्र चल रहा है । प्रेस एक बड़ा भारी माध्यम है । और उस प्रेस में जो टाइप से ढले हुए संवाद प्रकाशित होते हैं उनकी अपेक्षा जो पत्थर पर लिखकर लिथो की तरह समाचार पत्र प्रकाशित होते हैं उनको कोई विशेष कठिनाई का सामना नहीं करना पड़ता । जम्मू और काश्मीर में जो उर्दू

[श्री निरंजन वर्मा]

के समाचारपत्र प्रकाशित होते हैं उन पर कोई पाबंदी नहीं है यद्यपि इस प्रेस ऐक्ट के अंतर्गत एक पुस्तक की डेफनिशन में, परिभाषा में, यह बताया गया है कि पुस्तक में सभी प्रकार के पैम्फलेट और दूसरे प्रकार की वर्णन की जाने वाली पुस्तिकाएं और प्रकाशित होने वाले पत्र भी शामिल हैं। लेकिन तब भी एक बात का ध्यान रखना होगा कि जम्मू और काश्मीर में कुछ दिनों पहले कुछ ऐसी पुस्तकें प्रकाशित हुई थीं जिन पर इस सदन में काफी आलोचना हुई और मंत्रालय तथा गवर्नमेंट का ध्यान इस ओर खींचा गया था। उन पुस्तकों की जब आलोचना की गई तब काश्मीर के समाचारपत्रों न पार्लियामेंट के ऊपर आक्षेप किया, यहां के सदन के सदस्यों के बारे में लिखा कि ये जाहिलों की तरह बोलते है और उसके कारण हमने चयर का ध्यान आकर्षित किया था, और उन अखबारों के विरुद्ध कार्य करने के लिये कार्यवाही करने की मांग की थी। एक महीने तक वह मामला चलता रहा। यह हो सकता है कि 'जाहिल' शब्द और इस प्रकार के कई शब्द उन अखबारों ने लिये उसका मतलब आगे चल कर 'अज्ञान' बताया गया हो, लेकिन एक-एक भाषा में किसी एक शब्द का अभिप्राय रूढ़ि से होता है, उसकी डिक्शनरी मिनिंग से नहीं। जैसे लायक शब्द है, अगर उसका विपरीत शब्द नालायक लगाया जाय तो नालायक कहने में बुरा मालूम पड़ता है और उसका डिक्शनरी का मतलब यह है कि जिसमें योग्यता न हो। तो शब्दों के, वाक्यों के विन्यास से, संग्रह से एक शब्द में से दूसरा अर्थ निकाला जा सकता है। तो वहां के समाचार पत्रों ने इस सदन के सदस्यों को, जो बहस में भाग ले रहे थे, जाहिल कहा। यही केवल एक घटना नहीं है, वहां पर इस प्रकार की कई घटनाएं हैं उन घटनाओं से यह सिद्ध हो गया है कि जम्मू और काश्मीर में नियन्त्रण अधिक से अधिक किया जाना चाहिये था, उन को इस बात की खुली छूट नहीं देनी चाहिये थी कि वह हिन्दुस्तान के लोग जो कहते हैं उसको गलतबयानी करके तरह तरह से लोगों को गुमराह करते रहें। दिनांक 9 जनवरी को शेख अब्दुल्ला साहब ने यहां पर गान्धी क्लब में एक भाषण दिया और इसी प्रकार से मेरठ में जो उन्होंने भाषण दिया जमीयत-उल-उलेमा-ए-हिन्द के मंच से, उसको सभी जम्मू और काश्मीर के समाचार पत्रों ने रंग देकर वहां पर छापा। चाहिये यह था कि यह सरकार जल्द से जल्द रजिस्ट्री की पाबन्दी लगाती जिससे हम प्रसन्नता व्यक्त करते कि सरकार ने हिम्मत से काम लेकर एक बार यह तय किया कि जम्मू और काश्मीर में भी हमारे यहां का कानून पहुंचे और वहां के प्रेस पर नियंत्रण हो सके लेकिन सरकार ने उदासीनता दिखायी और सरकार की आलोचना हम इस लिये करते हैं कि सरकार के कर्मचारी चाहे कुछ गफलत करते हैं या नहीं करते मगर मंत्रालय कुछ कम गफलत की जिम्मेदार नहीं है वह इस लिये कि प्रेस रजिस्ट्रार आफ इंडिया शिमला में निवास करते हैं। यह कठिनाई भी शिमला में है कि जब वहां पर बर्फ पड़ती है तो वहां पर आदमी कैसे रहते होंगे और कैसे काम करते होंगे। साल में छः महीन वहां पर काम होता होगा और इसी के कारण वहां यह कठिनाई हो गई कि वहां कोई संग्रह नहीं कर सके कि क्या काम किया जाना चाहिये।

प्रेस एक्ट के अंतर्गत अगर कोई अखबार निकाला जाय, अगर कोई पुस्तक छापी जाय और वह अखबार और पुस्तक एक निश्चित अवधि की सीमा के अन्तर्गत प्रेस रजिस्ट्रार के पास न पहुंचे या जैसा कि उन्होंने विज्ञप्ति की है, उन-उन स्थानों पर या लाइब्रेरी में न पहुंचे तो सरकार उस पर मुकद्दमा चलाती है और उसको दंड दिया जाता है। यह मीयादें कहीं पर 60 दिन की हैं, कहीं पर तीन सप्ताह की

हैं और अधिक से अधिक तीन महीने की हैं। समझ में नहीं आता कि हमारा मंत्रालय क्या सो रहा है, सन 1965 के बाद 1968 और अभी मंत्री जी ने एक और संशोधन भी दे दिया कि इस के बाद भी एक और लम्बी सीमा तक हमको अवधि दी जाय, यह अवधि देना इस बात का प्रतीक है कि मंत्रालय इस पर गंभीरता से विचार नहीं कर रहा है और न जाने क्यों भारत सरकार की जो यह नीति रही है कि किसी मामले को टालते रहना चाहिये उस समय तक जब तक मामला सिर पर आकर न बैठ जाय और उससे कोई नुकसान न हो जाय। यह टालो की नीति तो अनर्थ की नीति है। मामला जैसे-जैसे आए तत्काल उसको निपटाने का यत्न किया जाना चाहिये। अगर कोई कहे कि परिस्थितियां ऐसी हैं जिनकी वजह से मामला टल गया, तो परिस्थितियों से जो डरते हैं वह राज्य करने के सक्षम नहीं होते, परिस्थितियों से जो लड़ते हैं, संघर्ष करते हैं और उन पर विजय प्राप्त करते हैं, राज्य करने के योग्य वही हो सकते हैं, भारत सरकार के इस मंत्रालय को यह बात अच्छी तरह से समझनी चाहिये।

इसमें कुछ और बातें भी रखी हैं। जैसा कि अभी मैंने निवेदन किया, प्रेस रजिस्ट्रार साहब ने भी इस सम्बन्ध में अभी तक अपनी जिम्मेवारी को नहीं समझा और यह बात कि जल्द से जल्द इस अवधि में वहां के सारे समाचार पत्रों और जितनी पुस्तकें प्रकाशित हुई हैं उनकी जानकारी एकत्रित कर लें, यह न करते हुए समय की मांग को जो और बढ़ाया उससे एक बात प्रकट हो गई। और मैं आपके माध्यम से, श्रीमन, मंत्रालय से यह प्रार्थना करूंगा कि अगर उसके ऊपर कभी कोई जिम्मेदारी का काम आ जाय और यह कहा जाय कि इस काम की तीन महीने के अन्दर निबटा दो और अगर वह इस सुस्ती से चलता रहा तो सम्भवतः यह मंत्रालय एक युग में भी उस काम को नहीं निबटा सकेगा।

भारत सरकार के मंत्रियों के ध्यान में एक बात अवश्य होगी कि सन 1945–46 में जब स्वराज्य की बात चल रही थी तो उस समय ऐटली साहब ने घोषणा की थी कि अमुक तिथि को हम भारतवर्ष छोड़कर चले जायेंगे और भारत-वर्ष दो हिस्सों में बंट जायेगा। 6 महीने के भीतर भारत और पाकिस्तान के दो अलग-अलग राज्य बन गये और बंटवारे का काम कम्पलीट हो गया। यह एक बहुत बड़ा और जिम्मेदारी का काम था क्योंकि इसमें करोड़ों अरबों पोंड पावने का सवाल था, सेना के बांटने का सवाल था, भूभाग को बांटने का सवाल था और उसके उत्तराधिकारियों को सौपने का सवाल था। यह जो इतना बड़ा कार्य था वह 6 महीने के भीतर पूरा हो गया और इस तरह से भारतवर्ष के दो टुकड़े हो गये। अब भारत सरकार के मंत्रालय के बारे में यह कहा जाय कि जम्मू और काश्मीर सरीखे प्रान्त की एक छोटी सी समस्या को हल करने के बारे में उसने तीन बर्ष से भी अधिक समय ले लिया है, यह एक शोभा की बात नहीं है और न भारत सरकार के एक मंत्रालय के लिये ही अच्छी बात है। जम्मू और काश्मीर कोई बड़ा प्रांत नहीं है। वहां पर न बहुत ज्यादा प्रेस है, न ही बहुत ज्यादा पुस्तकें छपती है। वहां पर जितने भी पैम्फलेट और दूसरी चीजे प्रकाशित होती हैं. उनके बारे में मंत्रालय 15 दिन के भीतर जानकारी प्राप्त कर सकता है और यह कोई कठिन काम नहीं है इस तरह का संग्रह करना क्योंकि हमारे यहां योग्य व्यक्तियों की कमी नहीं हैं। हमारे यहां बहुत समझदार व्यक्ति भी है। हमारे यहां श्रमशील व्यक्ति भी हैं और वे परिश्रम करना भी जानते हैं। जो लोग टालने की मनोवृत्ति के होते हैं, उसका यह परिणाम होता है कि इस तरह के कानून आते हैं

[श्री निरंजन वर्मा]

अगर यह बात नहीं होती तो आज इस तरह का कानून नहीं आता। भारतवर्ष के लिये जितने भी कानून बनाये जाते हैं अगर वे भी जम्मू और काश्मीर पर लागू किये जाते तो आज इस तरह के कानून को लाने की आवश्यकता नहीं पड़ती। जो भी कानून इस देश के लिये बनाये जाते हैं वे भी सब जम्मू-काश्मीर के लिये भी हों तो सब सदस्य इस बात पर हर्ष व्यक्त करेंगे। लेकिन मुझे दुःख के साथ कहना पड़ता है कि सन 1965 में जिस कानून को वहां पर लागू करने का निर्णय किया गया था उसको न 1967 में लागू किया गया और न अब 1968 में उसको इस सदन में लाकर अवधि बढ़ाने के लिये स्वीकृति मांगी जा रही है। इस समय हम जो कार्यवाही सदन में इस बिल के सम्बन्ध में करने जा रहे हैं वह मंत्रालय के लिये कोई हर्ष की बात नहीं है। जो व्यक्ति शासन की कुर्सी पर बैठता है वह शासन तो किसी न किसी तरह से चलाता ही है। लेकिन जो व्यक्ति ताकत बुद्धि और शक्ति के साथ तथा जल्दी से काम को निबटाता है वह किसी भी कार्य करने में अयोग्य साबित नहीं हो सकता है। लेकिन जिस चीज के लिये आज संसद से और अवधि मांगी जा रही है वह हमारे मंत्रालय के लिए कोई शोभा की बात नहीं है। इस बिल में जो अवधि बढ़ाने की मांग की जा रही है मैं उसका विरोध करता हूं। जम्मू और काश्मीर कोई बड़ा प्रान्त नहीं है और इस कार्य के लिए अवधि बढ़ाना मैं उचित नहीं समझता हूं क्योंकि इस कार्य को वहां जाकर हमारे अधिकारीगण 8 दिन के अन्दर पूरा कर सकते हैं। वहां पर हिन्दुस्तान टाइम्स और टाइम्स आफ इंडिया की तरह या "लन्दन टाइम्स" की तरह बड़े-बड़े अखबार नहीं हैं। मैं पिछले दिनों वहां गया था और उसी के आधार पर मैं कहना चाहता हूं कि वहां पर चार छः तो उर्दू के अखबार निकलते होंगे। एक आध हिन्दी और अंग्रेजी के निकलते होंगे और इसी तरह से चार-पांच प्रिंटिंग प्रेस लगे होंगे। लेकिन पिछली दफे जब मैं वहां पर गया था तो मैंने पाया कि वहां पर जो पैम्फलेट निकलते हैं उनकी भाषा ऐसी होती है कि उन पर नियंत्रण लगाना जल्द से जल्द आवश्यक है, नहीं तो हमारे देश की अखंडता को खतरा बढ़ जायगा। इसलिये मैं चाहता हूं कि वहां पर रजिस्ट्री का नियंत्रण जल्द से जल्द लागू किया जाए और जो इस समय अवधि की मांग की जा रही है उसको स्वीकृति नहीं दी जानी चाहिये।

SHRI ARJUN ARORA (Uttar Pradesh): Mr. Vice-Chairman, Sir, this Bill has a correct objective. The objective is to bring the press in the State of Jammu and Kashmir in line with the press in the rest of the country as far as registration of newspapers is concerned but this Government has somehow developed a habit of doing correct things in an incorrect and unconstitutional mariner. I personally feel that this Bill, even if it is passed, will be illegal and I am sure it will be passed because ....

AN HON. MEMBER: And you will vote for it also.

SHRI ARJUN ARORA: I will have to unless I decide to quit my party and I have not yet decided to do so.

The Bill will be passed but it will be illegal and if somebody goes to the Supreme Court the Act will be declare null and void and struck down as bad in law because this Bill seeks to prolong a period which has already expired. You can prolong a period during its existence; you cannot prolong a period three years after it has expired. The period for registration under the 1965 Amending Act was two months from the first of November. If there were any practical difficulties—and there were certainly practical difficulties in 1965 in the State of Jammu and Kashmir because of the Pakistani aggression—these difficulties were known to the

Government. They were known to the then Minister for Information and Broadcasting who was no less a person than the present Prime Minister of India. They were well known and this House was in session in November and December 1965. A Bill to prolong the period of two months to two years or 20 years—whatever the Government thought proper—should have been brought before this House in 1965 before the period expired. Now it is a travesty of law for the Government to bring forward a Bill m 1968 to prolong the period of two months which began on 1st November, 1965 and expired on 31st December, 1965. That period cannot be prolonged now. A separate legislation should have been brought. The Government is trying to make amends for its previous mistake of 1965 now. So I personally feel, Sir, this Bill is bad in law though I fully support its objective that the Press in Jammu and Kashmir shouM be brought in line with the Press in the rest of the country and the provisions for registration should be applicable to the Press in Jammu and Kashmir just as they are applicable to the rest of the country. I, however, do not agree with Mr. Niranjan Varma that there should be special pabandi on Press in Jammu and Kashmir.

SHRI ARJUN ARORA: Mr. Varma mentioned the irresponsible behaviour of a section of the Press in Jammu and Kashmir and in that connection he wanted certain

श्री निरंजन वर्मा : स्पेशल पाबन्दी की बात मैंने नहीं कही, आप को गलत फहमी हुई है ।

SHRI ARJUN ARORA: You used the word 'pabandi' about half a dozen times in your speech.

श्री निरंजन वर्मा : इसी प्रेस एक्ट के अन्तर्गत पाबन्दी लगती है, उसका जिक्र किया है, किसी स्पेशल पाबन्दी का जिक्र नहीं किया है ।

pabandis.

SHRIMATI YASHODA REDDY (Andhra Pradesh): What is pabandi? I want to know.

SHRI ARJUN ARORA: Restriction. I personally feel that if we go out searching for irresponsible sections of the Press they will be found not only in Jammu and Kashmir but in many other parts of the country. In this country, our Constituent Assembly, our Parliament has given certain rights to the Press and we rely upon public opinion to correct the Press. We rely upon the realisation of its own responsibilities by the Press. We do not rely upon *pabandis.* So, I would submit that while the Press in Jammu and Kashmir should be brought in line with the rest of the Press in the matter of registration, I oppose any m^ve for imposing any special restrictions on the Press in Jammu and Kashmir. Of course, the yellow Press is on the increase in the country. Somehow the more irresponsible, the more obscene, and the more sensation-mon-gering a paper is, the more its cir-cu^tion. That tendency must be curbed, not by law, but by other means.

Mr. Varma is also opposed to the location of the Office of the Press Registrar at Simla. I think it is a wrong type of opposition.

SHRI A. D. MANI: On a point of information, the Press Registrar stays in Delhi, but a part of his office, his main office, is in Simla.

SHRI ARJUN ARORA: I am coming to that. Simla is as much a • of this country as Delhi is, as Nagpur is, as Bhopal is.

श्री निरंजन वर्मा : शिमला में जब बर्फ पड़ती है . . .

SHRI ARJUN ARORA: I am coming to that. He is very much concerned about the people who have to work in the head office at Simla, when it is snowing outside, but he does not seem to realise that this country has many parts which have more snow

[Shri Arjun Arora.]

than Simla. Does he not think that at the moment all our brave soldiers, who are guarding our frontiers with China, have to face snow for the whole year? More and more offices should be located in places like Simla, Mussoorie and Naini Tal, because these hill stations have got beautiful buildings and a bracing climate and, of course, snow which is considered to be good for health.

IRI A, D. MANI: He does not like that.

SHRI ARJUN ARORA: It is better than *loo.* It is better than the sweltering heat of Bombay or Madras and more and more offices should be located at Simla. The Press Registrar, who has his office in Simla, but stays in Delhi to be able to visit Gaylord restaurant, should be made to stay at Simla. This tendency of officers working in Delhi should be curbed and the Press Registrar should be made to stay at Simla, where his office is. This practice of maintaining an office at some other place and a skeleton office in Delhi to work for promotion should be curbed.

The morning and yesterday Mr. A. D. Mani took the opportunity to make certain useful suggestions about the Press in general and the working of the Press Registrar in particular. The office of the Press Registrar was created as a result of the Report of the Press Commission. The Press Commission wanted a radical change in the administration of the Act. The only radical change that we ha\-e witnessed during the last fourteen years is that there is now one composite Press Registrar for the whole country. For the rest no radical changes have taken place. T would like the Minister to tell the House how he proposes to carry out the other recommendations of the Press Commission.

The Press Registrar is supposed to collect information about the capital structure, staff, etc., and he has got authority to call for any other information which he considers desirable and useful. I want to find out from the hon. Minister how the Press Registrar is utilising his powers. Is he conscious of the growing change in the capital structure of the Press in the country? Has the Press Registrar collected facts relating to the growing control of the monopoly over the Press in the country and what are his proposals to curb the growth of monopoly in this important medium? I find that rather than prepare plans for curbing monopoly control over the Pres? in the country, the Government and its Ministers are encouraging the growth of monopoly. On the 26th January many good things have happened in the country, but this year on the 26th January a very bad thing happened at Ahmedabad, when *'The Times of India and 'The Indian Express'* brought out their Ahmedabad editions. These are chain rewspapers owned by the jute barons. One of them is owned by those people who were exposed by the Vivian-Bose Commission and still they are powerful enough to go and start a new edition of their papers *at* Ahmedabad. Unfortunately, the person to inaugurate it is not a money bag, but the Finance Minister of India. It is disappointing that this paper, 'The Times of India.' which is being published simultaneously from Delhi and Bombay, is now also being published from Ahmedabad. Was any newsprint quota given for the publication of the Ahmedabad edition of 'The Times of India' and 'The Indian Express'? It is either based on the misuse of the quota given for the earlier editions of these papers or it is based on black market newsprint and here we find the Finance Minister and the Chief Minister of Gujarat going and inaugurating these editions. That makes it obvious that our Ministers are not conscious of the growth of monopoly control over the Press. They are helping monopoly to grow. They are helping the jute barons and the cement barons to control public opinion and thus thwart the socialist

plans and progress of the country. That is something very serious.

3 P.M.

श्री रेवती कान्त सिंह (बिहार) : उप-सभाध्यक्ष महोदय, यह जो अमेंडिंग बिल आया है जहां तक इसके उद्देश्य का सवाल है कि जम्मू और काश्मीर के प्रेस को और समाचार पत्रों को भारत के और समाचार पत्रों के समकक्ष लाया जाय कानून की दृष्टि से, निबंधन की दृष्टि से, मैं उसकी ताईद करता हूं, लेकिन इस अच्छे काम को करने में भी सरकार का सूचना मंत्रालय कितना सुस्त रहा है इससे उसकी अक्षमता जाहिर होती है। और उस अक्षमता को देखते हुए आज जो भारत के पत्र उद्योग में तरह-तरह की गड़बड़ियां हैं उनके लिए कोई आश्चर्य नहीं होता है। वे गड़बड़ियां न होतीं तभी आश्चर्य होता।

इस अवसर पर भारत के पत्र उद्योग में जो कुछ गड़बड़ियां हैं उनकी ओर आपका ध्यान खींचना चाहता हूं। सबसे पहली बात यह है कि जो कोई भी नया अखबार निकालना चाहता है, खास तौर से छोटे अखबार, तो उनको रजिस्ट्रेशन में, निबंधन में बहुत दिक्कतें होती हैं। उसका प्रासेस यह है कि उसको पहले दरखास्त देनी होगी अपने जिले के कलेक्टर के थ्रू रजिस्ट्रार पब्लिकेशन्स को, वहां से 5–6 नाम भेजेंगे और यहां से एक नाम स्वीकृत करके भेज देंगे और तब वह कलेक्टर के यहां या एस० डी० ओ० के यहां डिक्लेरेशन करेगा और तभी अखबार निकाल सकता है। सिर्फ इस एक कार्यवाही में महीनों ही नहीं बरसों गुजर जाते हैं। मैं आपको एक उदाहरण देता हूं। बिहार के बड़े सुप्रसिद्ध किसान नेता थे, स्वर्गीय जमुना कार्यी। उनके जीवन काल में 'हुंकार' एक अखबार निकलता था। उनकी मृत्यु के बाद वह अखबार बन्द हो गया, करीब 1955–56 में वह अखबार बन्द हो गया। उनका अपना प्रैस वगैरह सब है, उनके लड़के बालिग हो गये हैं, वे चाहते हैं कि अखबार हम निकालें। उस नाम का अखबार और कहीं नहीं निकलता, खास तौर से हिन्दी में नहीं निकलता लेकिन पिछले तीन वर्षों से वे दरखास्त देते रहे हैं, लेकिन वह दरखास्त किस रद्दी की टोकरी में चली जाती है इसका पता नहीं लगता और आज तक उनको कोई जवाब भी नहीं दिया गया। इस तरह से निबंधन में बहुत परेशानी होती है। इस प्रासेस को सरल करना चाहिए, आसान करना चाहिए ताकि छोटे छोटे अखबार बढ़ सकें इस देश में।

दूसरी दिक्कत जिसकी ओर माननीय मंत्री जी का ध्यान खींचना चाहता हूं वह यह है कि अगर किसी अखबार का सम्पादक बदल जाता है किसी वजह से, उसकी मृत्यु हो जाती है या इस्तीफा दे देता है, उस वक्त जब नाम चढ़वाना होता है तो उसमें भी बहुत परेशानी और दिक्कत होती है। मैं आपको एक नजीर दूं। जब मैं बिहार में सरकारी मुलाजिम था उस वक्त सरकारी मुलाजिमों का जो संगठन था—बिहार स्टेट नान-गजटेड एम्पलाइज फेडरेशन—उसका एक मुख-पत्र निकलता था 'सेवांजलि', जिसका मैं चीफ एडीटर था। अगस्त 1965 में जब मैं जेल चला गया तो उसके बाद से मैं उसका सम्पादक नहीं रहा। 1966 में जेल से छूटने के बाद मैंने बाजाब्ता उस संस्था से भी इस्तीफा दे दिया। उसके प्रधान सम्पादक को, कलेक्टर को और रजिस्ट्रार को खबर दे दी गई, लेकिन मुझको बड़ा ताज्जुब हुआ यह देखकर कि 1967 की जो प्रेस रजिस्ट्रार की रिपोर्ट निकली और जो हम लोगों को यहां दी गई उसमें आज भी चीफ एडीटर में नाम रेवती कांत सिंह छपा हुआ है। कितनी इनएफीशियेंसी है, कितनी अक्षमता है इसकी नजीर मैं आपको दे रहा हूं।

मिस्टर मणि ने न्यूज प्रिन्ट के बारे में कहा। मेरा यह अनुभव रहा है और खास तौर से बिहार में मैंने देखा है कि जहां छोटे

श्री रेवती कान्त सिंह]

अखबारों को न्यूज प्रिन्ट मिलने में दिक्कत होती है, वहां बड़े अखबारों को इनफ्लेटिड सर्कुलेशन सार्टिफिकेट के आधार पर इतना ज्यादा न्यूज प्रिन्ट दे दिया जाता है कि न्यूज प्रिन्ट की बड़ी ब्लेक मार्केट होती है, चोर-बाजारी होती है। अभी जो अरोड़ा जी ने उदाहरण दिया वह गौर करने लायक उदाहरण है। तो न्यूज प्रिन्ट के डिस्ट्रीब्यूशन में, एलोकेशन में इस बात का ध्यान रखना चाहिए कि छोटे अखबारों को, छोटे पत्रों को वह सुविधा से मुहैया हो सके। फिर न्यूज प्रिन्ट के एलाटमेंट के सम्बन्ध में हर अखबार के लिए यह बहुत जरूरी है कि चार्टर्ड एकाउन्टेंट सर्कुलेशन सर्टिफिकेट दे, तभी उ को मिलेगा। जो बड़े अखबार हैं वे ए० बी० सी० के मेम्बर हैं उनको सर्कुलेशन सर्टिफिकेट से मिलता है, छोटे अखबारों को चार्टर्ड एकाउन्टेन्ट के सर्टिफिकेट से मिलता है। मेरा यह सुझाव है कि 5 हजार तक जिनका सर्कुलेशन है उनको चार्टर्ड एकाउन्टेन्ट के सर्टिफिकेट से बरी कर देना चाहिये, 5 हजार के ऊपर वालों को चार्टर्ड एकाउन्टेन्ट के सर्टिफिकेट की जरूरत हो सकती है।

इसके साथ एक बात और कहना चाहता हू। सरकार की ओर से अंग्रेजी अखबारों को विज्ञापन अधिक दिये जाते हैं जबकि भारतीय भाषाओं के जो अखबार हैं उनको विज्ञापन देने में कमी होती है। विज्ञापन देते समय सूचना मंत्रालय को यह देखना चाहिए, खास तौर से उस स्थिति में जब सरकार की यह नीति है कि धीरे-धीरे अंग्रेजी को खत्म करना है, भारतीय भाषाओं को प्रतिष्ठापित करना है, इसलिए भारतीय भाषाओं के अखबारों को विज्ञापन देने में प्राथमिकता देनी चाहिये।

अभी तक हमारे देश में भारतीय भषाओं के टेलीप्रिन्टर नहीं बन पाए हैं। कुछ बने हैं, बहुत कम संख्या में हिन्दी के टेलीप्रिन्टर बने हैं। हमारा यह आग्रह होगा सरकार से और सूचना मंत्रालय से कि वे ऐसी व्यवस्था करें कि भारतीय भाषाओं में टेलीप्रिंटर बनें। होता यह है कि अंग्रेजी के अखबारों को टेलीप्रिंटर से जो समाचार आते हैं उनका अनुवाद नहीं करना पड़ता है। मैं भी एक दैनिक अखबार में काम कर चुका हूं। उसका अनुवाद अंग्रेजी वालों को नहीं करना पड़ता है, वे मार्किंग करके प्रेस में भेज देते हैं, मगर जो हिन्दी के अखबार हैं, बंगला के अखबार हैं, तमिल के अखबार हैं उन्हें जो अंग्रेजी में टेलीप्रिन्टर से खबर आती है उसका अपनी भाषा में तर्जुमा करना पड़ता है, उसमें उनको समय लगता है। नतीजा यह होता है कि भारतीय भाषाओं के अखबार ताजे से ताजे समाचार को कवर-अप नहीं कर पाते हैं, दे नहीं पाते हैं। अगर उनकी भाषा के टेलीप्रिंटर की व्यवस्था हो तो वे अखबार फ्लरिश कर सकते हैं, बढ़ सकते हैं।

जो सबसे जरूरी और अहम सवाल आज पत्र उद्योग के सामने पैदा हो गया है वह है पत्रकार वेज बोर्ड की सिफारिश। उप-सभाध्यक्ष महोदय, आपको मालूम होगा कि भारत की सरकार ने वर्किंग जर्नलिस्ट्स के लिए, श्रमजीवी पत्रकारों के लिए एक वेज बोर्ड नियुक्त किया था और प्रेस में जो गैर-पत्रकार हैं उनके लिए भी एक वेज बोर्ड बनाया गया था।

श्री ए० डी० मणि : लेबर मिनिस्ट्री से इसका सम्बन्ध है, जी।

श्री रेवती कांत सिंह : सम्बन्ध है। Please do not represent the employers. I represent the employees. तो पत्रकारों के लिए जो वेज बोर्ड बना उसके लिए स्टेटुटरी स्टेटस था, औपचारिक था, गैर-पत्रकारों के लिए जो बना वह अनौपचारिक था, उसका स्टेटुटरी स्टेटस नहीं था। दोनों के चेयरमैन एक थे, लेकिन आपको सुनकर ताज्जुब होगा कि

6 बरसों के बाद उसकी रिपोर्ट आई। छः वर्षों के बाद जब रिपोर्ट भी आई तो उस रिपोर्ट को सरकार की ओर से लागू कराने के लिए जोर नहीं डाला गया मालिकों पर और आज नतीजा यह है कि मालिकों की जो संस्था है, उद्योगपतियों की जो संस्था है, उसने यह फैसला किया है कि गैर-पत्रकारों की जो सिफारिश है उसको तो हम मानेंगे नहीं क्योंकि वह तो अनौपचारिक था, लेकिन जो औपचारिक था, स्टट्युटरी था, उसकी सिफारिश को भी उन्होंने कोर्ट में चेलैंज कर दिया है। सरकार को यह चाहिये था कि—वह कोर्ट में उन्होंने चेलैंज किया है ठीक है—लेकिन पहले उसे लागू कर देना चाहिये था। आज भी सरकार चाहे तो उसको लागू करा सकती है। अगर कोर्ट से मजदूर हार जायेंगे तो वह अपनी रिकवरी लेंगे। लेकिन अभी फिलहाल उस रिपोर्ट को लागू होना ही चाहिये।

एक चीज़ की ओर मैं इस सम्बन्ध में ध्यान और खींचना चाहता हूं और वह यह है कि पी० टी० आई० और दूसरे उद्योगों में एक कांस्पिरेसी, षड्यंत्र चल रहा है। एक ओर तो उन्होंने चेलैंज कर दिया है उसे कोर्ट में और दूसरी ओर यह कोशिश चल रही है यूनियन को मिला कर के या दबाव डालकर कि उनके साथ अलग से समझौते कर लिए जायें। मैं सरकार से यह कहना चाहूंगा कि सरकार को यह देखना चाहिये कि इस तरह के समझौते दबाव डालकर हों या किसी तरह हों, ऐसे समझौते को मान्यता नहीं देनी चाहिये सरकार को उनसे कहना चाहिये कि जब तुम कोर्ट में गये हो तो या तो उसमें तुम कोर्ट के फैसले का इंतजार करो और नहीं अगर तुम्हें पहले बात करनी है तो जो सिफारिश है उसको लागू करो। अगर कोर्ट से नल एंड व्हाइड हो जायेगा तो रिकवर कर लेंगे लेकिन इस तरह के जो समझौते हो रहे हैं उनको सरकार को मान्यता नहीं देनी चाहिये, बल्कि सरकार को मालिकों के ऊपर दबाव डालना चाहिये कि जो सिफारिशें हैं उनको लागू करना चाहिये। यद्यपि वह सिफारिशें काफी नहीं हैं क्योंकि वह सिफारिशें जिस समय दी गई हैं वह पांच या छः साल पहले की मांगों से संबंधित हैं। फिर भी जो सेनर एली मेंट ये वर्किंग जर्नलिस्टस के उन्होंने माना और उन्होंने कहा कि झगड़ा नहीं करना चाहते हम माने लेते हैं। लेकिन मान लेने के बाद वह लागू नहीं हुआ।

यह सारी दलीलें जो मैंने दीं, यह भारत सरकार की अक्षमता के उदाहरण हैं और इस अक्षम सरकार से मैं उम्मीद नहीं करता हूं कि जब पिछले दो वर्षों में जिस उद्देश्य के लिए वह बिल बना था, 1965 में यह कानून बना था, उस वक्त पूर्ति जब नहीं कर सके तो अगले छः महीने में उसकी पूर्ति कर लेंगे इसमें तो मुझे संदेह ही होता है। फिर भी मैं इस बिल की ताईद करता हूं इस उम्मीद से कि अभी भी वह गलती सुधार सकेंगे।

THE. MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): Mr. Vice-Chairman, I am obliged to the hon. Members lor having supported the Bill The first explanation that I owe to the House on behalf of the Government of Jammu and Kashmir as to why it was not possible for them to carry out the requirements of the amended Act within two months is that k friends are aware that disturbances took place in Jammu and Kashmir in October and continued up to December. The Act was to come into force from the 1st November, 1965 and therefore they were not able to apply it. The disturbances started in October, the time from when they were going to make those preparations. I hope the House will be indulgent enough to overlook the delay that has taken place in the Government of Jammu and Kashmir.

AN HON. MEMBER: The trouble started in August.

SHRI K. K. SHAH: Yes, in August.

[Shri K. K. Shah.]

Now, a number of points have been made. I will take firstly Mr. Arjun Arora's point. According to Mr. Arjun Arora, the Act is illegal because the extension asked for after the period of two months is over. May I request Mr. Arjun Arora to go through the original Act and the amending Bill. The original Act, Section 5A, contains the words—"No person who has made." It must be remembered, when these, words are interpreted, that Section 5A has been specially included in the amending Act of 1965 because it applies only to the existing printing presses and papers; for the new printing presses and papers, Sections 3 and 4 will apply. Therefore, this applies to the existing presses and papers. Now, no person shall keep the press in his possession, which has been registered under section 4 of the Jammu and Kashmir State Press and Publications Act, S. 1989. These are the papers and printing presses which are registered under the Act of the State of Jammu and Kashmir. When the new Act is extended, what is intended is that the ^period of two months be provided to them after the publication of the date of the Act coming into force, within which they have got to register. Now, these words 'after the expiry of a period of two months from the date of i commencement of the Press and Registration of Books (Amendment) Act, 1965 unless before the expiry of that period' are to be taken out and they have to be replaced by 'after the 30th day of June, 1968...' He should get it registered before the 30th of June, 1968. Otherwise, after the 30th June, 1968, he will not be able to keep the same press for carrying on the same paper. The period, according to the amendment •which 1 have given, is extended to December, 1968. Therefore, my hon. friend should have noted that it is the Act which is amended.

The same point was there whether the Notification could be amended. The Notification cannot be amended because the Government of India having exhausted all powers given under the Act cannot revive those powers once they have been exercised. But so far as the Howe is concerned, it has a right to amend the Act and the amended Act will now apply, which will give time up to December, 1968 and I am sure my friends ____

श्री निरंजन वर्मा : क्या इसको स्पष्ट करेंगे कि क्या इसका रेट्रोस्पेक्टिव्ह इफेक्ट होगा ?

SHRI K. K. SHAH: No retrospective effect is necessary because **the** amended Act was creating a liability and since the amending. Act could not come into force, no liability was created. The new law ...

SHRI ARJUN ARORA: It did come into-force.

SHRI K. K. SHAH: It cannot come into force.

SHRI ARJUN ARORA: It came into force in law though you cannot implement it.

SHRI K. K. SHAH: I wish my friend appreciated what I had said before the House. The Government of India publicised the date. Now, under Section 20 read with Section 6A, a Notification had to be issued by the State of Jammu and Kashmir notifying the authorities before whom the declaration was to be made and it was the lack of notifying the authorities before whom the declaration was to be made. That is why the press owners and the newspaper owners could not take advantage. Therefore, the fault was not on our part but on ' Jammu and Kashmir Government's part and therefore, no liability could accrue.

Now, Sir, suggestions have been made. I will start with Mr. Mani's suggestions. It is a good thing that this occasion has been utilised for

pointing out certain difficulties, and I get an opportunity of explaining what the position is. Now, so far as newsprint quota is concerned, my friend, Mr. Mani, was worried that it should not be entrusted to the Registrar of Newspapers. And he also has a feeling that he is more powerful than the Minister myself. I am glad that he has said that the Minister is not powerful; the Minister is not. But this is the work that the Registrar has to carry out. The Registrar is not a clerk who registers newspapers. The Registrar of Newspapers is intended for the purpose of keeping a track of how many newspapers have come into existence and what is their circulation and therefore, what will be the requirement of newsprint. We are importing newsprint. My friend says newsprint must be made free. May I point out that we are spending Rs. 13 crores on importing newsprint? Since he is associated with a newspaper personally, would he not agree that a large percentage of this newsprint, which is intended for the purpose of conveying the news and views to the people and that is why such a huge amount of foreign exchange is spent on it—is utilised for advertisement? Does he not know what percentage of this newsprint is used for advertisments? Sixty per cent, in some cases, and in some cases more than 60 per cent, is utilised for the purpose of advertisements.

SHRI A. D. MANI' Sir, unheard of burdens are put on the newspaper industry in the form of wage board awards. This is one industry where the selling price is not linked up with the cost of production. They have linked up the D.A. with the cost of living index. How are the newspapers to live except by having advertisements?

TK MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): They were doing it before the Wage Board or after the Wage Board?

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Mani, are you talking of the employers or the emplyees?

SHRI A, D. MANI: both.

SHRI K. K. SHAH: I am 5lad my friend, Mr. Hathi, has pointed to Mr. Mani how lame his argument is. This was being done before the Wage Board award came into existence.

Are there not newspapers which have been able to look after themselves economically utilising only 4* per cent of its space for advertisements? And would you not agree that those which are utilising more space are making good profit? I am sure after hearing this explanation of mine, my hon. friend, Mr. Mani will change his method of thinking and will agree that the Registrar of Newspapers is the authority who has to be entrusted with the distribution of newsprint. So far as his powers are concerned, there is a Newsprint Advisory Committee with representatives of producers of newspapers on it. Even a new policy is decided in consultation with them, after taking int© consideration what they have got to say ....

SHRI MULKA GOVINDA REDDY: Mr. Mani must be there.

SHRI A. D. MANI: I am a member of that committee.

SHRI K. K. SHAH: Now I have explained to the House the point made out by Mr. Mulka Govind* Reddy about the incompetence of the Government of Kashmir. Probably he lost sight of the fact that the disturbances started in August 1965 . . .

SHRI MULKA GOVINDA REDDY: You did not mention that while moving this Bill.

SHRI K. K. SHAH: Let me have something later on to tell you also. Now, I am glad he said that the Registrar should not be divested of the authority of distributing the newsprint. So far as the point about the newsprint being sold in black-market,

[Shri K. K. Shah.]

is concerned, I am glad to tell him that as far as this year is concerned there is no sale of newsprint in the black-market. In fact, some of them have not lifted the newsprint. That itself shows . . .

SHRI A. D. MANI: No money.

SHRI DAHYABHAI V. PATEL (Gujarat): They have no money. They are bankrupt like the Government of India.

SHRI K. K. SHAH: Mr. Dahyabhai Patel is always in the habit of having a dig at us . . .

SHRI DAHYABHAI V. PATEL: He is not meeting my point.

SHRI K. K. SHAH: I am meeting his point. I was saying that newsprint is not being sold in the black-market now. If it were sold in the black-market then they would have found money even by borrowing to lift the newsprint. But the fact that the newsprint has not been lifted shows that there is no black-marketing in newsprint.

So far as monthlies and advertisements in language papers are concerned, I am sure if he makes enquiries he will be very happy to know that more than 80 per cent of the space utilised by us is given xo language papers. And in terms of money also, we have now come up to 50 per cent. We are making every effort.

Then about the rates since all newspaper owners insist upon their rates being accepted by us, naturally the big newspapers have higher rates and the small newspapers have lower rates. Therefore, so far as distribution of money is concerned, there is a little imbalance from the point of view of small newspapers.

Now, it is true that we are consulting the State Governments before giving adverisements. But I can assure the hon. Member that it is not always that the State Governraens' opinion is accepted by us . . .

SHRI A. D. MANI: They are not reliable?

SHRI K. K. SHAH: I will not say 'they are not reliable.' But it is not always accepted. So far as the case mentioned by him—Vishaia Karna-taka—is concerned, he will be glad to know that we have started releasing them advertisements from August 1966. It was stopped only from June 1965 to August 1966, and there were valid reasons for it. The case was then reviewed and the advertisements are now being released.

SHRI MULKA GOVINDA REDDY: The valid reason was it criticised the Chief Minister of Mysore.

SHRI A. D. MANI: One of the reasons, not necessarily the valid reason.

SHRI K. K. SHAH: According to my record, it was because of tendentious writing and misleading stories. I have not got the details here.

SHRI MULKA GOVINDA REDDY: It called a spade a spade.

SHRI K. K. SHAH: You must be glad to know that from August 1966, they are being released advertisements. Now as far as Mr. Tariq's suggestions are concerned, may I tell him that the advertisements are released in good quantity to Kashmir newspapers? So far as starting of printing presses is concerned, this recommendation was made by the Diwakar Committee and this recom-commendation was addressed to the State Governments. The State Governments have suggested an alternative that if the publishers would start presses by forming co-operative societies, then loans can be granted. But this is a point on which sufficient attention has to be paid and some method of help has to be found,

because a small newspaper cannot afford to own a printing press and unless facilities for priting newspapers is given, the small newspapers will not multiply, and the small newspapers must multiply in the interest oi making this democracy well informed.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): What is the response of the State Governments?

SHRI K. K. SHAH: They are not trying to encourage them.

THE VICE-CHAIRMAN (SHRI I AKBAR ALI KHAN): Can you net j help them?

SHRI K. K. SHAH: These are with- to the jurisdiction of the State Gov- emments and we may create unneces- sary complications.

Now about the press releases, so far as Kashmir is concerned, P.I.B. h*nd-outs are released in Kashmir to tfie newspapers so that they may not Mare to depend upon news agencies. We are also trying to expand this fadtity to other papers in other parts of the country.

So far as the remarks of my friend, Mr. Varma, are concerned I cannot say that there are $_n$o newspapers which are irresponsible. But has not become the monopoly of one section alone. Even in Kashmir, if my friend will be good enough to examine the papers on both sides, without taking names he will find that both have been responsible *to* some extent.

Then Mr. Arora accused the Government of doing correct things in an incorrect way. May I point out that he also says incorrect things in a correct way, for example his saying **tkat** the Act is illegal? It is incorrect to say that the Act is illegal-

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has said it is a correct way.

SHRI K. K. SHAH: Yes. It has been suggested that the RNI should stay in Simla. The RNI should not stay in Simla for the simple reason that the Registrar should be available easily to all the newspapers.

SHRI ARJUN ARORA:If he decides the cases on merit on the basis of records, he can do so at Simla as well as he can do it at Delhi. At Delhi you want him to be available to the big newspapers, barons, for putting political pressure and other pressure.

SHRI K. K. SHAH: My hon. friend's anxiety makes him forget that it will be more difficult for a small paper to go than for a big man to go and stay in an air-conditioned hotel.

Now, Sir, he referred to the question of growth of monopoly papers in this country. He is a very well-informed man and understands everything. This task has been assigned to the Press Council and the Press Council has taken it in hand *(Interruptions)*- If it is taking some time, it is natural because this is a difficult question and it is better that it takes time but it should take a decision which meets the requirements of the present situation. And I want to assure him that the moment the Press Council takes a decision, we will not be found wanting so far as the implementation is concerned. He is very jealous of the autonomous position of the Press Coucil and the independence of the press. He would therefore like that such a decision is taken by the Press Council.

SHRI ARJUN ARORA: It is not the job of the Press Council to find out wherefrom the newsprint for the Ahmedabad edition of these monopoly papers is brought. That is his business.

SHRI K. K. SHAH: So far as the newsprint is concerned, it is true that I have not released the newsprint either to the edition of the 'Times of India' or to the 'Indian Express' be- cause I cannot do that. The newsprint

[Shri K K. Shah] policy has been accepted on the basis of the circulation of 1961 and the pages of 1958. I release newsprint only to such papers which are not chain papers. When this policy was decided, freedom was given to the newspapers within the quotas available to them to use it for a newspaper to be newly started by closing one paper or by curtailing the newsprint quota of one paper. Thus they can start another paper. If the Advisory Committee wants me to reconsider it, I am prepared to reconsider it. So far as the small papers are concerned, my friend ought to be happy to know that I have given to small newspapers 50 per cent, extra, I have given to medium papers 25 per cent, extra and to the big papers I have given only 10 per cent. That will show that the Government are taking sufficient care so far as the small papers are concerned.

Sir, so far as Mr. Sinha is concern ed, he has pointed out certain difficul ties about registration. I can assure him that we have again looked into it. How the time taken is very small. The only difficulty is that every registration has to be sent to the State Governments because it is only the State Governments which can tell us whether there is a similar paper of that type there. We have been trying to impress upon them that the time should be curtailed as far as possible.

So far as the certificate is concerned, today also a paper having a circulation of 2 thousand is not required to produce a certificate. Now if I extend this to 5 thousand as suggested by Mr. Sinha, h_e will realise the amount of newsprint that is likely to be misused. I do not say it is misused but it is likely to be misused. Therefore I hope he will understand our difficulties.

So far as the Wage Board is concerned, the Wage Board Award, so far as the working journalists are concerned, is statutory and binding subject to what the court says. I do not know what the court will do but subject to the directives of the court, the State Governments will be requested to take the necessary steps. So far as the non-journalists are concerned, even though it is not a statutory award, those who know the union laws and labour laws know how to make use of it and I do not think there will be any difficulty.

With these words I hope I have been able to meet the points that have been made and I hope the Bill will be accepted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That the Bill further to amend the Press and Registration of Books Act, 1867, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN); We shall now take up the clause by clause conii-deration of the Bill.

Clause 2—*Amendment of Section* 5A

SHRI K. K. SHAH: I beg to move:

3. "That at page 1, line 10, *» the words and figures 'the 30th day of June, 1968' the words and figures 'the 31st day of December, 1968* be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question **is:**

"That clause 2, as amended, stand part of the Bill.

The motion was adopted.

Clause 2, *as amended, was* addfed *to the Bill.*

Clause 1—Short Title SHRI K. K. SHAH: I beg to move: 2. "That at page 1, line 4, for the figure '1967' the figure '1968' be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as *amended, was added to the Bill.*

ENACTING FORMULA

SHRI K. K. SHAH: I beg to move:

"That at page 1, line 1, for the word 'Eighteenth' the word 'Nineteenth' be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is;

"That the Enacting Formula, as amended, stand part of the Bill."

The motion *was* adopted. *The Enacting Formula, as amended, was added to the Bill-The Title was added to the Bill.* SHRI K. K. SHAH: Sir, I move:

"That the Bill, as amended, be passed."

SHRI A. P. CHATTERJEE (West Bengal): Mr. Vice-Chairman, this Bill gives rise to one question that it is an amendment of an Act, namely, the Press and Registration of Books Act, 1867. Now those who are familiar with the history of the freedom struggle in India do know that for some time after the British came here, perhaps for that period the British did not think the Indians to be dangerous and that is why there was a free press in India but sometime after the first independence struggle, which is miscalled the Sepoy Mutiny of 1857 and still thereafter when the Indian national movement gained in momentum and force, we know how the Act of 1867 was enacted by the British in order to throttle the free press. Since 1867 this Act has been on the Statute Book and it is rather surprising that it should continue to be on the Statute Book even after India gained her independence after a long and hard struggle. I do not quite understand why this Government should be so much fond of the leftovers from the British imperialist days. Does it redound to our dignity? Does it redound to our sense of national prestige to hang on to the Acts which were put forward by the British tc throttle our independence movement and in order to throttle our various movements? You know that this Act of 1867 is still utilised by the Government not to give a certificate of registration to papers and journals which they think to be a little inconvenient *to* them. In various ways it is done. You make an application for a declaration and that is not acceded to. That is never disposed of within even six months or even one year after it is filed. Sometimes these applications are unceremoniously rejected on some flimsy ground or another. In any event, whether these applications for declarations are rejected or not, the important question is this. Why is this instrument for throttling the free press still left and retained in the hands of the Government in spite of the fact that Article 19 of the Constitution clearly lays down that we must have freedom of opinion and freedom to express our own views? It has been held by the Supreme Court that freedom to express one's views which is enshrined in Article 19 of the Constitution includes and denotes freedom of propagation of your views by journals and papers. If that is so, then the provisions of Article 19 of the Constitution in principle and in substance do militate against the retention of such Statutes and the Press Act of 1867.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You think there should be no regulation of any

[Shri Akbar AH Khan]

kind? Even in countries which you respect there are regulations.

SHRI A. P. CHATTERJEE: There might be regulations from the point of view of statistics, from the point of view of accounting but the regulation under this Act here goes beyond that. The power to refuse is also there. If only the statistical point of view or the accounting view is there, I could have understood it but the present Act contemplates more than that. It may be said that there are so many other articles which say that the freedom to express your views may be restricted in a reasonable way and this is also a reasonable way of restricting that freedom. I am not concerned with what the law courts will say on this point. Perhaps in a law court it is quite possible that the present Act of 1867 may pass the test but that is not the point. The principle of propagating your own views and the principle of freedom of opinion are there in the Constitution and in view of that, whether legally speaking this law passes the test or not, I would submit that in point of view of the higher principles that are involved in the Constitution, from that point of view, the Press Act of 1867 should be withdrawn and a fresh Bill might be moved by the Information Ministry only for statistical or accounting purposes. I quite agree with the Minister that it is necessary for the Registrar of Newspapers to keep a check on what papers are being published and how. I am quite sure of that but it is one thing to say that that is necessary and something else to say that you have to file an application for declaration which may be refused by the Registrar.

On the one side we find that there is the instrument of gagging public opinion retained in the Press Act of 1867 and on the other side we find there is the machinery for making the press a handmaiden of the capitalists. The press barons to whom Mr. Arora on that side has made a reference, are too well-known—rather notorious. We find on the' one side the ordinary people, when they ask for declaration, are not given the declaration or certificate whereas the press barons not only get the declaration or certificate easily but in the matter of newsprint, you know the position. Who does not know about the newsprint scandal? They take newsprint showing circulation of 60,000 or 80,000 and sell in the black-market. Every newspaper man or person connected with the press knows this. This is the way the Registrar of Newspapers does hte job. The Registrar does not do the job of giving declarations to the new newspapers but when the press barons are concerned, they turn a blind eye to the scandal in which they engage themselves, that is, about blackmarketing the newsprint which is to be used for printing but which is actually used by the barons for blackmarketing and selling it at a huge profit to themselves. Therefore, what I submit is this. This piece-meal legislation which the Ministry wants to introduce makes things worse. Let them apply their mind, if of course there is any mind left in the Treasury Benches or if there is any brain left in them. Let them apply their mind and let them see that a new democratic Press and Registration Act comes into being and let us have real freedom of expression of opinion. Let us have real freedom of expression of opinion by the small paper owners, medium paper owners and let the press barons be restricted in their activities.

श्री जगत नारायण (हरियाणा) : व्हाइस चेयरमन साहब, मुझे सिर्फ दो तीन बातें कहनी हैं। वजीर साहब ने आज न्यूज-पेपर्स के लिये सहूलियतें देने के लिये बड़ी बातें कहीं। मैं उनकी खिदमत में दो तीन बातें कहना चाहता हूं। सब से पहली बात उन्होंने कही है कि उन्होंने कागज सप्लाई करने की पोजीशन को पहले से ईज कर दिया है। मैं तसलीम करता हूं कि पहले से सहूलियत उन्होंने जरूर दी है मगर अभी तक जो सहूलियत मिलनी चाहिये ..... फर्ज कीजिये एक

अखबार ने 1962 के बाद 5,000 उसका 'सेल' दे रखा है तो उसको उसके मुताबिक कोटा नहीं मिल रहा है जबकि उनका अपना आदमी वहां जाता है, वह जाकर देख आता है, मशीनें देखता है कि हां इसकी इतनी सेल है, फिर वह रिकार्ड भी पेश करता है, इसके बावजूद जो एक्चुअल इसके फ़िगर्स हैं उसके मुताबिक कागज क्यों नहीं दिया जाता । मैं समझता हूं कि इसकी तरफ वजीर साहब को ध्यान देना चाहिये । इसकी वजह से स्माल न्यूजपेपर्स को बहुत तकलीफ हो रही है ।

दूसरी बात यह है कि स्माल न्यूजपेपर्स वाले अगर बाहर से कोई मशीनरी मंगवाना चाहते हैं तो उनको उस मशीनरी के मंगाने की सहूलियत नहीं मिलती है । उनके पास बहुत कम पैसा होता है, जो बड़े-बड़े अखबार वाले हैं उनके लिये तो दस दस लाख की मशीनरी आ जाती है, जो छोटे अखबार अस्सी हजार तक को मशीनरी मंगाना चाहते हैं उनकी अर्जियां यहां पर छः छः सात सात साल से पड़ी रहती हैं, उनको न एक्सचेंज की फेसिलिटी दी जाती है, न मशीनें मंगवाने की फैसिलिटी दी जाती है । मैं समझता हूं कि अगर वे वाक़ई चाहते हैं कि स्माल न्यूजपेपर्स अच्छी तरह छापें और उनको मशीनरी मुहैय्या हो सके तो इसकी तरफ उनको ध्यान देना चाहिये । इस साल सिर्फ 6 लाख रुपया रखा है सारे हिन्दुस्तान के लिये बाहर से मशीनें मंगवाने के वास्ते । अब बताइये उसमें सारे हिन्दुस्तान के स्माल न्यूजपेपर्स वाले किस तरह से अकमोडेट हो सकते हैं, यह एक बड़ी भारी डिफिकल्टी है जो स्माल न्यूजपेपर्स वाले महसूस करते हैं ।

तीसरी बात, यह जो पब्लिक सर्विस कमीशन के इश्तिहारात हैं उनको जो आप बड़े बड़े न्यूज़पेपर्स को देना चाहते हैं और यह कहते हैं कि हमने अपनी पालिसी को तबदील ही नहीं करना है तो स्माल न्यूज़पेपर्स को, जिनकी पोजीशन आज पहले से ज्यादा बढ़ गई है, सेल बढ़ गया है उनके फीगर्स आपके पास पहुंचते होंगे, मगर वजीर साहब कहते हैं कि हमारा दफ्तर कहता है उस पालिसी को हमने रिवाइज़ नहीं करना है तो जहां तक स्माल न्यूज़पेपर्स को एडवर्टाइज़-मेंट देने की पालिसी है उसमें ज़रूर तबदीली आनी चाहिये, उनको स्माल न्यूज़पेपर्स को हेल्प करना चाहिये और इसके साथ साथ उनको स्टेट गवर्नमेंट को भी कहना चाहिये कि वह भी स्माल न्यूज़पेपर्स को हेल्प करें । असली पेपर्स यही हैं स्माल न्यूज़पेपर्स जो कि जनता तक पहुंचते हैं, जनता तक आवाज पहुंचाते हैं ।

तो वजीर साहब को इन तीनों बातों की तरफ जरूर ध्यान देना चाहिये ।

SHRI K. K. SHAH; Sir, so far as ray friend, Mr. Chatterjee, is concerned—for whom I have very great regard and respect—may I remind him —as we have been saying always in law courts—that it requires brains to appreciate brains, and therefore such a type of remarks should not be passed. I can understand if he would have pointed out a particular clause of the Press and Registration of Books Act and then would have said that we should come forward with a new proposal or a new Act—I can understand that. In fact he has overlooked the fact that constant anxiety has been shown by my department to examine all such sections of the Act. He has only referred to one clause and that is about registration. Now may I point to the report of the Press Commission, to paragraph 1032 on page 394 where it reads—

> "We do not think that this measure offends against the concept of the Freedom of Press, and no suggestion has been made to us to that effect." * * *

This is in reference to the registration of printing presses, the registration of newspapers and periodicals, and the registration and preservation of books.

So far as time is concerned, I have explained in my previous speech that

[Shri K. K. Shah] we have curtailed the time considerably; we are also pressing upon the State Government to curtail the time.

So far as my friend, Mr. Jagat Narain is concerned, it is a fact that now I am not giving the quota according to the circulation at present, and if 1 start giving quotas according to circulation at present, then the big presses will take away a big slice. On the contrary, Phave accepted the 1961 circulation and given to small papers 50 per cent, more, and to big papers 10 per cent. more.

SHRI JAGAT NARAIN: You may revise your policy; you may give it according to the 1964 circulation.

SHRI K. K. SHAH: Now if I take the 1964 circulation, the small papers stand to benefit but I do not give any newsprint quota to any paper started by a link paper; I only give it to a new paper which is not owned by such a press.

The second point made out by him is about machinery. So far as machinery is concerned, I can assure him that we have taken care to see that the small papers get foreign exchange for machinery to a little more extent than even the big papers, and you can depend upon this assurance given by me. And so far as machinery from outside is concerned, the same will apply, Sir.

SHRI JAGAT NARAIN; One question. We are not getting teleprinters in Haryana. Will you please look after our teleprinter requirement?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He will look into it. The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

The Bill, as amended, was passed.

THE OATHS BILL, 1967

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): Sir, 1 move: —

"That the Bill to consolidate and amend[1] the law relating to judicial oaths and for certain other purposes be taken into consideration."

May I explain within a few minutes the provisions of this Bill? There is already in existence the Indian Oaths Act, 1873. This Act was examined by the Law Commission and certain recommendations were made by them, and this new Bill has been drafted according to those recommendations. I may refer to the changes which have been effected in the existing law and fembodied in the* Bill. Sections 1 to 5 have been repeated in this Bill—Sections 1 to 5 of the existing Act. With respect to section 6, accepting the sound recommendations of the Law Commission a change has been made. The existing section 6 reads:

"Where the witness, interpreter or juror is a Hindu or Muham-madan"

The preamble of this particular section will go to show that there is a sectarian view underlying this particular section. Now that has been discorded and it has been provided in clause 6 of the Bill that every person, irrespective of his caste, community or creed, shall have the option either to take the oath or make the affirmation.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): And that is a healthy change.

SHRI P. GOVINDA MENON: That is what I think.

Then, Sir, section 7 of the existing Act says that it is for each High Court to lay down the forms in which oaths and affirmations can be made. In order to secure uniformity thro-ughout the country it has been provided in clause 6 itself that the oaths